

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.328/2002

NARMADA BACHAO ANDOLAN

Petitioner (s)

VERSUS

UNION OF INDIA AND ORS.

Respondent (s)

(With Appln(s). for interim directions and exemption from filing OT)
with office report

Date : 30/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE S.N. VARIAVA
(VACATION BENCH)

For Petitioner (s) Mr. Shanti Bhushan, Sr. Adv.
Mr. Prashant Bhushan, Adv.
Mr. Narender Kumar Verma, Adv.
Mr. Vishal Gupta, Adv.
Mr. Sanjay Kumar Pathak, Adv.
Mr. Anil Kumar Mittal, Adv.

For Respondent (s) Mr. S.C. Birla, Adv.
For State of Maharashtra Mr. Naresh Kumar, Adv.
Mr. S.S. Shinde, Adv.

For State of M.P. Mr. Satish K. Agnihotri, Adv.
Mr. Rohit K. Singh, Adv.

For State of Gujarat Mr. Kamal Trivedi, Addl.Adv.Gen.
Mrs. Hemantika Wahi, Adv.
Ms. Sumita Hazarika, Adv.

For UOI & R.8 Mr. Harish N.Salve, SG
Mr. Syed Naqvi, Adv.
Mr. S.N. Terdal, Adv.

UPON hearing counsel the Court made the following

O R D E R

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This Court in the Judgment in Narmada Bachao Andolan@
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vs. Union of India and others [(2000) 10 S.C.C. 664] dated@
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18th October, 2000 had directed that any further rise in the
height of the dam will be only pari passu with the
.....2/-

taken. The petitioner in this petition alleges that the oustees from the area which is going to be sub-merged in view of the increase in the height of the dam have not yet been rehabilitated. The Narmada Control Authority (NCA) has filed a counter affidavit to the petition but the States concerned have not filed their counters as yet. The States are directed to file their counters with regard to the allegations made in the petition as regards the rehabilitation of the oustees. We also call upon the Grievance Redressal Authorities (GRAs) to file status reports by Saturday (01.06.2002) afternoon detailing the rehabilitation measures undertaken by the respective States.

List the matter on 3rd June, 2002 for further orders.

Mr. Harish N. Salve, learned Solicitor General undertakes to communicate this order to the concerned GRAs.

The Registry is directed to accept the afore-mentioned Reports and circulate the same.

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(Pawan Kumar)	(Prem Prakash)
Court Master	Court Master
(Copy of the order shall be supplied to the Ld. Solicitor General today itself)	